I would like to inform you that a survey has already been conducted 15 years ago in connection with the new railway line proposed to be laid between Saharsa and Bihariganj but there has been no progress after that.

(v) Need to take steps for providing drinking water in various districts of Rajasthan

SHRI GUMAN MAL LODHA (Pali): Mr. Chairman, Sir, there is a serious drinking water crisis in the desert areas of Western Rajasthan. Most of the villages of Jodhpur, Pali, Barmer, Jalore, Nagore etc. are affected by an acute shortage of water. At some places drinking water is supplied once in 3 or 4 days and even in the cities water is available only once in 2 days. Even this will become difficult in the coming three months. Due to the non-completion of the lift scheme of the Rajasthan Canal, the crisis of drinking water at Jodhpur city and in the adjoining areas has assumed alarming proportions. Inspite of the Jawai dam in Pali district, water has to be fetched from Jodhpur. The Central Government should provide special financial assistance and ensure that the work of the lift canal is undertaken on war footing and drinking water is supplied to these areas from other sources as well at the earliest.

> (vi) Need to enact legislation for prohibition of cow slaughter in the country

SHRI CHHAVIRAM ARGAL (Morena): Mr. Chairman, Sir, kindly enact a legislation for prohibition of cow slaughter and fulfil, the promise that you had made to the respected Vinobha Bhave ten years back. Thousands of people have laid down their lives for the cause of cow protection movement. It was initiated by Shri Dayanand Saraswati, Mahatama Gandhi, Bal Gangadhar Tilak and the people belonging to different religions i.e. Hindus, Muslims, Sikhs, Christians, Bodhs and Jains etc. were of the view that the family of cow contributes a lot to the

production of national wealth. Hence, the country should be protected against this loss and for that purpose, it is necessary to save the progeny of cow and as such cow slaughter should be prohibited.

[English]

MR. CHAIRMAN: Mr. Argal, whatever is the approved text, that alone will go on record. Apart from that, whatever you have read will not go on record.

[Translation]

(vii) Need to look into tardy implementation of self-employment and other employment oriented schemes in the country

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Chairman, Sir, I would like to raise the following matter of urgent public importance in this House under rule 377.

Government of India has been operating two schemes all over the country, one is self-employment scheme to combat and reduce the magnitude of the problem of unemployment and the second one is being implemented through the district rural development agency for the upliftment of the people living below the poverty line. However, it is seen that the people for whom these schemes have been formulated have not been getting its benefit and they continue to live below the poverty line. In district Jahanabad, loans have been sanctioned to a number of people under self-employment scheme. But hardly even 2 per cent of them have not been able to set up their own industries for some or the other reasons.

Therefore, I would like to urge upon the Government to get an enquiry conducted in this regard through a Central team so as to find out the reasons responsible for such a situation and also to give another opportunity to these people under self-employment scheme to set up their own industries.